

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT-1

ITEM No.111
CP(IB) 37 of 2017

Order under Section 10 IBC

IN THE MATTER OF:

PSL Ltd
V/s
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..22/02/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Abinas Agarwal, Advocate, Mr. Anuj Trivedi, Advocate
For the Liquidator	: Ms. Shalya Agarwal, Advocate
For the Respondent	: Mr. Ravi Pahwa, Advocate, Mr. Saurabh Rachchh, Advocate, Mr. Manish Srivastava, Advocate, Mr. Somdutta Bhattacharyya for R-16

ORDER

IA No. 362 of 2020, IA No. 388 of 2020, IA No. 777 of 2020, IA No. 778 of 2020, IA No. 779 of 2020, IA No. 8 of 2022, IA No. 122 of 2022

It is submitted by the learned counsel for the Liquidator that High Court is seized with the matter which has bearing on these proceedings. Hence matter stands adjourned to 23.03.2022.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**